

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. D-63/GT/2013

Date: 03.9.2013

To,

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex, 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: Petition No. D-63/GT/2013: Revision of tariff (Truing up) in Petition No. 222/2009 pertaining to Farakka STPS, Stage I & II (1600 MW) for the period from 01.04.2009 to 31.03.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **17.9.2013**:

1. Editable Soft copy of the Form 13 & the Annexure I to V of the petition pertaining to details of Additional capitalisation, De-capitalisation and flow of liabilities
2. There is difference in Gross block as mentioned in Form 9 and the reconciliation statement in Annexure I, II & III. Hence, the reason for the said difference shall be explained.
3. The Liability flow statement and the reconciliation of gross block figures given in Annexure I, II & III shall be duly certified by the auditor.
4. Reconciliation between the liability as on 01.04.2009 as shown in Form 5 (` i.e. 26.16 Crore) and the liability allowed as per order dated 14.06.2012 in Petition No. 222/2009 (i.e. ` 2579.17 lakh) shall be submitted.
5. The computation for the amount of liability in Additional Capitalisation for 2009-10, 2010-11 and 2011-12 as specified in the liability flow statement in respect of the following works :
 - (i) Steam generator & ESP Stage 2 and
 - (ii) Unit and Station transformer.
6. A certificate indicating that "the de-capitalisation of spares and MBOA items as claimed under exclusion for the year 2009-10, 2010-11 and 2011-12 do not pertain to the capital cost allowed for the purpose of tariff" shall be submitted.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)